

FIR No. 958/20
State Vs. Jitender Rana
U/s 33/38 Delhi Excise Act.
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Manu, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Jitender Rana is hereby released on bail on his furnishing personal bond in the sum of Rs. 25,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.10.03
14:10:22 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

FIR No. 923/20
State Vs. Nikki @ Pajji
U/s 25/54/59 Arms Act.
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Suman Tanwar, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case. It is submitted that the accused/applicant was lifted from his residence.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Nikki @ Pajji is hereby released on bail on his furnishing personal bond in the sum of Rs. 20,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

**PANKAJ
ARORA**

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PANKAJ ARORA
Date: 2020.10.03
14:12:45 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

FIR No. 894/20
State Vs. Raju Singh
U/s 392/34 of IPC
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State.

Sh. Suman Tanwar, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case as he was present at the spot looking for E-Rickshaw for going to his sister's house.

Bail application is opposed by Ld. APP for the State.

There is an allegations against the accused that he along with the co-accused persons had strangulated and robbed the complainant of his mobile phone & cash of Rs. 5,000/-. The co-accused persons are yet to be arrested. The investigation in the present case is going on. No ground is made out for grant of bail at this stage. Accordingly, the present bail application stands dismissed.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

PANKAJ
ARORA Digitally signed by
PANKAJ ARORA
Date: 2020.10.03
14:13:25 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

FIR No. 145/20
State Vs. Satyam
U/s 394/411/34 of IPC
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Lalit Rana, Ld. Counsel for the applicant/accused

Argument heard on the bail application on behalf of the accused. It is stated that the accused was falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

It is observed that there is an allegation against the accused of having committed an offence punishable U/s 394 of IPC which is punishable with imprisonment for life. Thus, in view of Section 437 of Cr.P.C., the bail application is not maintainable in this Court. Accordingly, the bail application is hereby dismissed.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

PANKAJ
ARORA Digitally signed by
PANKAJ ARORA
Date: 2020.10.03
14:13:49 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

FIR No. 916/20
State Vs. Rahul Mandal @ Mota
U/s 25/54/59 Arms Act.
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. Ashish Kumar, Ld. Counsel for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the alleged recovery has already been effected, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Rahul Mandal @ Mota is hereby released on bail on her furnishing personal bond in the sum of Rs. 10,000/- to the satisfaction of the Jail Superintendent concerned. The Jail Superintendent shall ascertain from the PS concerned as to whether the address of the applicant/accused is verified or not. Digitally signed E-Copy of this Order be also treated as release warrant of the applicant/accused Rahul Mandal @ Mota. The applicant/accused be released from the custody if he is not required in any other criminal case.

E-Copy of this order be supplied to Ld. Counsel for the applicant/accused.

**PANKAJ
ARORA**

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PANKAJ ARORA
Date: 2020.10.03
14:14:14 +05'30'
(Pankaj Arora)

MM-03(West)/THC/Delhi
03.10.2020

E-FIR No. 17963/19
State Vs. Mohan @ Mohan Bahadur @ Ram@ Ravi
U/s 379/411/34 of IPC
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

As the investigation "qua" the applicant/accused is complete and charge sheet in the present is filed, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Mohan @ Mohan Bahadur @ Ram@ Ravi is hereby released on bail on her furnishing personal bond in the sum of Rs. 10,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. LAC for the applicant/accused.

**PANKAJ
ARORA**

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PANKAJ ARORA
Date: 2020.10.03
14:14:50 +05'30'
(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

FIR No. 238/19
State Vs. Rahul @ Monu
U/s 380/457/411/34 of IPC
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

There is allegation against the accused that he along with the co-accused persons had committed the offence of house breaking at the general store of the complainant. The accused is already involved in 55 other criminal case, out of which he was already convicted in 9 criminal cases. The allegations are serious in nature. No ground is made out for grant of bail at this stage. Accordingly, the present bail application stands dismissed.

E-Copy of this order be supplied to Ld. LAC for the applicant/accused.

PANKAJ
ARORA
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PANKAJ ARORA
Date: 2020.10.03
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(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

FIR No. 81/10
State Vs. Satvinder @ Shyama
U/s 327/342/365/34 of IPC
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

Sh. K.K. Singh, Ld. LAC for the applicant/accused

Arguments heard on the bail application moved on behalf of the applicant/accused. It is stated that the accused is falsely implicated in the present case.

Bail application is opposed by Ld. APP for the State.

The accused was arrested in the present case as he was declared absconder having failed to appear in court despite execution of proceedings u/s 82 Cr.p.c. As the accused has already suffered incarceration in JC for about 2 months and he was previously on bail in the present case, no useful purpose will be served by keeping the accused in JC. Accordingly, the accused Satvinder @ Shyama is hereby re-admitted on bail on his furnishing personal bond in the sum of Rs. 15,000/- and one surety of the like amount.

E-Copy of this order be supplied to Ld. LAC for the applicant/accused.

PANKAJ
ARORA Digitally signed by
PANKAJ ARORA
Date: 2020.10.03
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(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

FIR No. 225/12
State Vs. Ajit Singh Chadha
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING


URL <https://delhidistricts.webex.com/join/mm03west>)

Present: Ld. APP for the State

IO/SI Amit Nara in person.

Sh. Ashish Batra, Ld. Counsel for the applicant.

At request, put up for filing of statement of custom official, who has identified 265 misappropriated articles from the godown of applicant in the present case on 09.10.2020 at 12.30 p.m.

 (Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

CC No.1655/2018
Ram KishorGoel Vs. State
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 15.12.2020.



(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

CC No.5061/2018
Poonam Rai Vs. PyareLal
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

None for the accused person(s).

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 15.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No. 3784/2017
FIR No.257/2014
State Vs Teleswar Prasad
PS: Maya Puri
03.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the IO concerned for NDOH.

Put up for further proceedings on 03.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.9106/2018
FIR No.179/2018
State Vs Pooja
PS: Maya Puri
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to her surety
for NDOH.

Put up for appearance of the accused and further
proceedings on 09.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.10012/2018
FIR No.51/2016
State Vs. Mangal Singh
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Rakesh Rajmurti, Ld. Counsel for the complainant.

Sh. Pawan Jain, Ld. Counsel for the accused.

Accused is not present.

It is submitted by Ld. Counsel for the complainant that the accused has not yet made the payment as per the mediation settlement.

Issue court notice to all the accused persons as well as to their respective sureties for NDOH.

Put up for appearance of the accused and further proceedings on 21.11.2020.



(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.4962/2019
FIR No 247/2018
State Vs. Mohd. Junaid@ Raju
PS: Maya Puri
03.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to the accused as well as to his surety for
NDOH.

Issue court notice to the injured/complainant to explore the
possibility of compromise for NDOH.

Put up for further proceedings on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.6072/2019
FIR No.311/2019
State Vs Pawan
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Order dated 05.08.2019 be complied with afresh for
17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.6064/2019
FIR No.225/2018
State Vs Rahul Singh ETC
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Issue court notice to both the accused persons as well as
to their respective sureties for NDOH.

Put up for consideration on charge on 10.12.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.6937/2019
FIR No.532/2018
State Vs Ajit Etc.
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Accused with Sh. Pawan Kr. Jain, Ld. Counsel (physically
present in the court today.)

Issue court notice to the complainant to explore the
possibility of compromise for NDOH.

Put up for further proceedings on 09.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.7889/2019
FIR No.33187/2018
State Vs Shiva
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Order dated 03.10.2019 be complied with afresh for
17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.8947/2019
FIR No.28/2019
State Vs.Amit Sengar
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s)

I take cognizance of the offence.

Issue summons to the accused as well as to his surety through the IO concerned for NDOH.

IO shall remain present in the event of non-execution process on NDOH.

Put up for appearance of the accused and further proceedings on 21.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.8949/2019
FIR No.666/2018
State Vs.Sukhbir @ Dhillu
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s)

I take the cognizance of the offence.

Issue summons to the accused as well as to his surety through the IO concerned for NDOH.

IO shall remain present in the event of non-execution process on NDOH.

Put up for appearance of the accused and further proceedings on 21.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.8951/2019
FIR No.576/2018
State Vs. Prabhu Singh
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s)

I take cognizance of the offence.

Issue summons to the accused as well as to his surety through the IO concerned for NDOH.

IO shall remain present in the event of non-execution process on NDOH.

Put up for appearance of the accused and further proceedings on 21.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.8993/2019
FIR No.239/2016
State Vs. Sachin Jain
PS: Maya Puri
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.


No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 17.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.9488/2019
FIR No.95/2019
State VsBunty
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-
19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 16.01.2021.



(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.9490/2019
FIR No.677/2018
State Vs.Karam Pal
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for further proceedings on 16.01.2021.



(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

CC No. 787/2020
Gauravh GGO VS SanjeevBharak
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 09.12.2020.


(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

CC No.869/2020
Saurabh Prajapati VS Shilpi Arora
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)


File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: None for the complainant.

Issue court notice to the complainant for NDOH.

Put up for appearance of the complainant and further
proceedings on 09.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.2477/2020
FIR No.87/2020
State Vs.Laxman Lacchu @ Sonu
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s)

Some clarifications are required from the IO concerned.

Issue court notice to the IO concerned for NDOH.

Issue court notice to the Jail Superintendent concerned to apprise this court as to whether the accused is released on bail during period of lockdown or not for NDOH.

Put up for further proceedings on 11.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.70212/2016
FIR No.257/2019
State Vs.Kapil Arora
PS: Maya Puri
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

None for the accused person(s).

Order dated 04.12.2019 be complied with afresh for NDOH.

Issue court notice to the accused persona as well as to their respective sureties for NDOH.

Put up for appearance of the accused persons and further proceedings on 21.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.63856/2016
FIR No.164/2013
State Vs. Praveen Sharma
PS: Nihal Vihar
03.10.2020


**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Ld. APP for the State.

Sh. Parveen Vashishth, Ld. Counsel for the accused.

Process not prepared by the Ahlmad. The Ahlmad is warned to be careful in future. Let the previous order be complied with afresh for 21.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.67483/2016
FIR No.298/2014
State Vs.Khushwant Kaur
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.


Present: Ld. APP for the State.

Sh. Tarun Kant Samantray, Ld. Counsel for the accused.

Part arguments heard.

Some time sought by Ld. Counsel for filing of written submission on NDOH.

At request, put up for filing of written submission and remaining arguments on 26.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.1239/2018
FIR No.754/2018
State Vs.Devender Yadav
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s)


Perusal of the record reveals that charge against the accused had already been framed and the present case is at the stage of PE .

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.61591/2016
FIR No.61/2012
State Vs. Surender Singh
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 28.11.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.66044/2016
FIR No.29/2013
State Vs Rajiv Panwar
PS: Maya Puri
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.63391/2016
FIR No.62/2015
State Vs Kirpal Singh
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 19.12.2020.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.74851/2016
FIR No.447/2016
State Vs Deep Chandar Singh
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. B.L. Naraulia, Ld. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.



(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.1640/2017
FIR No.969/2015
State Vs Suresh
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

CC No.3559/2017
Dimple Mahna Vs. Hemant Lamba
PS: Nihal Vihar
03.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**


Present: Complainant in person.

One application for summoning witness moved by the complainant on Court's E-mail ID.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

Put up for consideration of the application and CE on 16.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

CC No.1545/2018
Sovran Singh VsAarti
PS: Nihal Vihar
03.10.2020

**(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING
URL <https://delhidistricts.webex.com/join/mm03west>)**

File taken up for the first time after COVID-19 lockdown.

**No adverse order is being passed in non-urgent cases in view of
letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.**

Present: Sh. Ram Jass Verma, Ld. Counsel for the complainant.

None for the accused person(s).

It is submitted by Ld. Counsel for the complainant that the
complainant wishes to withdraw the present complaint case.

At request, put up for recording of settlement, if any, on
21.10.2020.



(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.2433/2018
FIR No.552/2017
State Vs Manjeet Singh
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.625/2019
FIR No.01/2018
State Vs.Sonu
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.



(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.7515/2018
FIR No.465/2018
StateVsRanjender @ Nanu
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.1264/2019
FIR No.855/2016
State Vs Arjun Singh
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.


(Pankaj Arora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.4284/2019
FIR No.84/2019
State VsMohdBadal
PS: Maya Puri
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.


None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.


(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.4468/2019
FIR No.481/2018
State VsSheela
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

None for the accused person(s).

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.



(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

ID No.9864/2019
FIR No.641/2019
State Vs Rohit ETC
PS: Nihal Vihar
03.10.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Present: Ld. APP for the State.

Sh. Dhananjay Kr. Jha, Ld. Counsel for the accused.

As per office order no. 26/DHC/2020 of the Hon'ble High Court of Delhi, evidence cannot be recorded in the present case.

Previous order, passed before commencement of COVID-19 lockdown, be complied with afresh for NDOH.

RPWs be summoned for NDOH.

Put up for PE on 16.01.2021.



(PankajArora)
MM-03(West)/THC/Delhi
03.10.2020

This is an application for releasing vehicle bearing no. DL-1EA-150 on Superdari.

Present:- Ld. APP for the State.

Sh. Rajesh Kumar Sharma, Ld. Counsel for the applicant

IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, vehicle in question bearing registration no. **DL-1EA-150 be released to the registered owner after due identity verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the vehicle shall be released by the IO.

Copy of this order be given dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month..

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.10.03
14:16:56 +05'30'

(Pankaj Arora)
MM-03/West/THC/Delhi
03.10.2020

This is an application for releasing the mobile phone on Superdari.

Present:- Ld. APP for the State.
Ld. Counsel for the applicant.
IO has filed his reply. Taken on record.

Instead of releasing the vehicle on superdari, I am of the considered view that the vehicle has to be released as per directions of Hon'ble Supreme Court in case titled as **Sunder Bhai Ambalal Desai Vs. State of Gujrat, AIR 2003 SC 638** wherein it has been held that

Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle, valuation report, and a security bond.

69. The photographs of the vehicle should be attested countersigned by the complainant, accused as well as by the person to whom the custody is handed over.

70. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs along with the valuation report should suffice for the purposes of evidence.

71. Return of vehicles and permission for sale thereof should be the general norm rather than the exception.

72. If the vehicle is insured, the court shall issue notice to the owner and the insurance company for disposal of the vehicle. If there is no response or the owner declines to take the vehicle or informs that it has claimed insurance/released its right in the vehicle to the insurance company and the insurance company fails to take possession of the vehicle, the vehicle may be ordered to be sold in auction.

73. If a vehicle is reply not claimed by the accused, owner, or the insurance company or by a third person, it may be ordered to be sold by auction."

The view of the Hon'ble Supreme Court has been reiterated by Hon'ble Delhi High Court in case titled as **Manjit Singh Vs. State in Crl. M.C. No. 4485/2013 dated 10.09.2014.**

Considering the facts and circumstances and law laid down by higher courts, mobile phone in question be released to the **owner as per the invoice bearing IMEI code, after due identity verification** on furnishing security bond as per valuation report of the vehicle. After preparation of panchnama of the vehicle and furnishing of security bond as per directions of Hon'ble Supreme Court, the mobile phone shall be released by the IO.

Copy of this order be given Dasti to applicant.

Panchnama and valuation report shall be filed in the court within one month.

**PANKAJ
ARORA**

Digitally signed by
PANKAJ ARORA
Date: 2020.10.03
14:17:25 +05'30'

(Pankaj Arora)
MM-03/West/THC/Delhi
03.10.2020

